

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 13021 OF 2011

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 7

(Application for Impleadment)

AND

INTERLOCUTORY APPLICATION NOS. 8 & 9

(Applications on behalf of Respondent No. 5 to place on record additional documents and exemption from filing Official Translation)

WINDSOR PARK RESIDENT WELFARE ASSOCIATION

...Petitioner(s)

versus

VICE CHAIRMAN, GHAZIABAD DEVELOPMENT AUTHORITY & ORS.

...Respondent(s)

OFFICE REPORT

The Contempt Petition in the matter above mentioned was listed before the Hon'ble Court on 09.12.2014 when the Court was pleased to pass the following Order:

“We have heard learned counsel for the parties in the contempt matter and perused the contempt petition and the affidavit filed by Respondent No. 1.

Mr. Sunil Kumar, learned senior counsel appearing for the Ghaziabad Development Authority fairly submits and undertake that no compounding shall be done henceforth. Hence, the notice of contempt is discharged.

The contempt petition is, accordingly, disposed of.

List this Special Leave Petition along with Special Leave Petition (C) No. 32217 of 2014.”

It is submitted that Mr. Sharad Kumar Singhania, Advocate has on 17.07.2013 filed an application for Impleadment which is registered as Interlocutory Application No. 7 the same stands and included in the Paper Books.

It is further submitted that Ms. Ruchi Kohli, Advocate has on 19.07.2013 filed application on behalf of respondent no. 5 to place on record additional documents alongwith application for exemption from filing Official Translation which are registered as Interlocutory Application No. 8 & 9. The same stands included in the Paper Books.

It is lastly submitted that Dr. Kailash Chand, advocate has on 09.06.2014 filed an application for impleadment which is defective for the reasons that:

...2/-

1) Name, Designation & representation of the society has not been mentioned in the application. 2) Annexures have not been marked as true translated copy. 3) Rubber stamp is not affixed as mentioned at para of the affidavit. 4) Complete cause title of the SLP has not been mentioned in the application. 5) Address of the party to be impleaded is not complete. The Defects were notified to Dr. Kailash Chand, Advocate vide this Registry's letter dated 25.07.2014 but he has not cured the aforesaid defects so far. However, the same is not being circulated before the Hon'ble Court.

Service of show cause notice is complete.

The matter is listed before the Hon'ble Court with this Office report.

Dated this the 16th day of December, 2014.

ASSISTANT REGISTRAR

Copy to:

Ms. Santosh Mishra, Advocate
Mr. Pradeep Mishra, Adv.
Mr. Nikhilesh Kumar, Adv.
Mr. Annuvrat Sharma Adv.
Ms. Ruchi Kohli, Adv.

ASSISTANT REGISTRAR